

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

(Circuit Bench at Shimla)

...

**CP No.063/00017/2019 &
OA No.063/00415/2013 &
MA No.063/00133/2019**

Shimla, this the 6th day of March, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Meena Devi, aged 42 years, widow of Late Sh. Battan Singh, R/o VPO Ladrour, District Hamirpur (H.P.)-177001.

....Petitioner

(Present: Mr. D.R. Sharma, Advocate)

VERSUS

1. Sh. A.N. Nanda, Secretary, Ministry of Information and Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Mrs. Samita Kumar, Chief Post Master General, HP Circle, Shimla (H.P.)-171009.
3. Sh. Bhawani Prasad Sharma, Sr. Superintendent of Post Offices, Hamirpur Division, Hamirpur (H.P.)-177001.

....RESPONDENTS

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

Mr. Sanjay Goyal, learned counsel appearing on behalf of respondents submits that an identical C.P. No. 63/188/2018 - **Painu**

Ram Vs. Mr. A.N. Nanda & Ors. has been disposed of today itself keeping in view fact that the respondents have decided to implement the order of this Court and accorded necessary approval to that effect by the Competent Authority, therefore, he requests that they be

granted two months more time to implement the order in the present case also (Meena Devi vs Mr. A.N. Nanda & ors.) which stands upheld by Hon'ble High Court of Himachal Pradesh, at Shimla in CWP No. 34 of 2014 decided on 23.7.2018. and as such this C.P. be closed.

2. In the wake of above, the C.P. is closed being satisfied. Notice issued is discharged. However, in case the order is not complied with within two months from today, the petitioner will be at liberty to move an appropriate M.A. for revival of this C.P.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 06.03.2019.

'sk'

